

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/720(KB)2017
IA(I.B.C)/1264(KB)2022

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 09TH MAY 2024

IN THE MATTER OF	BIHAR STATE CONSTRUCTION CORPORATION LIMITED
UNDER SECTION	IBC UNDER SEC 10

Appearance (via video conferencing/physically)

Mr. Shaunak Mitra, Adv.] For Liquidator
Mr. Saurav Jain, Adv.

Ms. Amrita Pandey, Adv.] For Applicant in IA(I.B.C)/1264(KB)2022
Mr. Ghanshyam Pandey, Adv.

ORDER

1. Ld. Counsels for Liquidator present. Ld. Counsels for Applicant present.
2. **IA(I.B.C)/1264(KB)2022**
 - a) We find this application with the reliefs sought for by the Union is faulty, misconceived and wrongly filed by the authorised representative on behalf of the Union and also cannot be disposed of if we deem fit and proper.
 - b) However, we give liberty upon the Union to lodge its claim within a period of two weeks. The same will be considered in accordance with law.
3. Post this matter on **10.07.2024**.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**